

(2022) 05 P&H CK 0031

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous Petition (M) No. 15196 Of 2022

Shubham

APPELLANT

Vs

State Of Haryana

RESPONDENT

Date of Decision : 10-05-2022

Acts Referred:

Citation : (2022) 05 P&H CK 0031

Hon'ble Judges : Anoop Chitkara, J

Bench : Single Bench

Advocate : Rajesh Duhan, Rajat Gautam

Final Decision : Allowed

Judgement

Anoop Chitkara, J

1. Vide order dated 11.04.2022 , this Court had granted interim anticipatory bail to the petitioner(s).
2. Learned counsel for the petitioner submits that in compliance of the order dated 11.04.2022 , the petitioner has joined the investigation.
3. This fact has not been disputed by the learned State counsel on instructions received from SI Ram Karan. He submits that custodial interrogation of the petitioner is no more required. He further submits that in case this Court is inclined to give the bail to the petitioner then it should be subject to the strict and stringent conditions.
4. Given the nature of allegations, no pre-trial incarceration is required. Without commenting on the case's merits and the circumstances peculiar to this case, the petitioner makes a case for release on bail.
5. Given above, the present petition is allowed. The order dated 11.04.2022, is hereby made absolute.